

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PANTEL TECHNOLOGIES
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pantel Technologies Private Limited
2.	Date of incorporation of corporate debtor	23/08/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U72300DL2010PTC207463
5.	Address of the registered office and principal office (if any) of corporate debtor	602/96, 6th Floor, Siddharth Building, Nehru Place, Near Central Bank New Delhi-110019
6.	Insolvency commencement date in respect of corporate debtor	09-12-2020(Order was pronounced on 26/11/2020 by Hon'ble NCLT, Delhi- Bench IV in C.P. No. IB-923/ND/2020 and copy of revised order was received by IRP through email from NCLT on 09/12/2019)
7.	Estimated date of closure of insolvency resolution process	07.06.2021(180 days from the date of Commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Gagan Gulati Reg. Number: IBBI/IPA-002/IP N00893/2019-2020/12832
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: ipgagangulati@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: pantelcirp@gmail.com
11.	Last date for submission of claims	23.12.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pantel Technologies Private Limited** on 09th December, 2020, however order was pronounced on 26/11/2020 by Hon'ble NCLT, Delhi- Bench IV in C.P. No. IB-923/ND/2020 but copy of revised order was received by IRP through email from NCLT on 09/12/2019.

The creditors of **Pantel Technologies Private Limited**, are hereby called upon to submit their claims with proof on or before 23rd December, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12/12/2020

Place: New Delhi

GAGAN GULATI
INSOLVENCY PROFESSIONAL
IP Reg. NO. - IBBI/PA-002/IP N00893/2019-2020/12832
Email: ipgagangulati@gmail.com
Mob: 9717980385



Gagan Gulati
IRP of **Pantel Technologies Private Limited**
IBBI/PA-002/IP-N00893/2019-2020/12832

WWW.FINANCIALEXPRESS.COM

and Three Paise Only) as on 30-09-2020 together with further interest thereon at the contractual rate of 12% per annum or thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Property at 1st, 2nd & 3rd Floor with roof rights of building no.II/1459- 1460, Chandni Chowk, Delhi 110059, Chandni Chowk Delhi msg 50.00 Sq. Yds standing in the name of Sh. Adishwer Gupta which Property No. 1458, On the West: Property No. 1461, On the North: Other Property, On the South:

20 **Virender Kumar, (Authorized Officer), Punjab National Bank**

SBFC Finance Private Limited

(erstwhile Small Business Fincredit India Private Limited)
Red Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Chakala, Andheri- Kurla Road, Andheri (East), Mumbai-400059.

(As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Authorized Officer of SBFC Finance Private Limited under the Securitization, Reconstruction of Financial Assets and Insolvency Resolution Act, 2002 and in exercise of the powers conferred under section 13 (12) read with the said rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, within 60 days from the date of receipt of the said notice.

To repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in connection of the property described herein below in exercise of powers conferred on him/ her under Rule 8 of the said rules on the below-mentioned dates.

And the public in general is hereby cautioned not to deal with the property and any dealings of Trust/SBFC Finance Private Limited.

Description of Property(ies) & Date of Possession

Property No. 1:
 Piece and parcel of land admeasuring 4.7979 Hect., Part of Nos. 390, 393, 394, 395, 396/3, 401/2, 402/1, 403, 404/1, 388, 392, 406, 407, 386/2 min, 387 min, 389, 408/1-2, 408/2, 401/1 min, 385, 386/2 min and 387 min, situated at Village Jalalpur, Pargana, Tehsil and Distt. Meerut, Mawana Road, Meerut, Uttar Pradesh - 250001.

Property No. 2:
 Piece and parcel of land admeasuring 3.3440 Hect., Part of Nos. 401/1 min, 405 min, 522, 524, 526, 528, 529, 525, 386/1, 401, 413 min, 406/3 min, 412 min, 416 min, 517/1, 521/2, 402, 402/1, 405/2, 408/2, 409/3, 414 min, 530/1, 531, 554/3, situated at Village Salarpur Jalalpur, Pargana, Tehsil and Distt. Meerut, Mawana Road, Near JP Institute, Uttar Pradesh - 250001

Session: 9-Dec-20

sub-section (8) of section 13 of the Act, in respect of time available, to redeem the

Sd/-
Authorized Officer
SBFC Finance Private Limited

Office: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi - 110001.
Phone: 011-23357171, 23357172, 23705414 Website:- www.pnbhousing.com

Form No. INC-26
 [Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
 Before the Central Government, Regional
 Place : New Delhi

Form No. INC-26
 [Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
 Before the Central Government, Regional
 Company Secretary

FORM - A PUBLIC ANNOUNCEMENT

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RELEVANT PARTICULARS

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8. Name & registration number of the insolvency professional acting as interim resolution professional	Name: Gagan Gulati Reg. Number: IBB/IPA-002/IP-N00893/2019-2020/12832
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: ipgagangulati@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: pantelcipc@gmail.com
11. Last date for submission of claims	23/12/2010
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pantel Technologies Private Limited** on **09th December, 2020**, however order was pronounced on **26/11/2020** by Hon'ble NCLT, Delhi- Bench IV in C.P. No. IB-923/ND/2020 but copy of revised order was received by IRP through email from NCLT on 09/12/2019.

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Gagan Gulati

Date : 12.12.2020

IRP of **Pantel Technologies Private Limited**

Place : New Delhi

IBBI/IPA-002/IP-N00893/2019-2020/12832

INVEST U.P.



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कार्ड को बनाया गे

के मुद्दों पर चर्चा करने के बजाए वे छ और एजेंडा चला रहे हैं।

हुआ है। कोत ने कहा कि सूक्ष्म, लघु होने की उम्मीद है।

चानपत्र

चार

हैं। उनसे जब पूछा गया कि क्या पत्र का मतलब यह होगा कि कोई जरिए अपने मोबाइल फोन में रखे कि आयोग पहले फैसला कर ले, ब्योरा तय किया जाएगा।

से मोबाइल, वेबसाइट, ई-मेल के विचार यह है कि इसकी (पहचान) जाए और उस तक आसानी से और मतदाता तक पहुंचने में समय स्थायी लेखा संख्या (पैन) कार्ड डिजिटल माध्यम में उपलब्ध हैं।

रिट व्यक्तियों के लिए ऋण शोध के विनियम 6 के अधीन] के लेनदारों के ध्यानाथ

डया प्राइवेट लिमिटेड

085883

सेक्टर 63, नोएडा, गौतम बुद्ध नगर, उ.प्र.

ता 10/12/2020 को

002/IP-N00447/2017-18/11237

सड़क सिटी-2, सेक्टर-49, सोहना रोड,

प्रपत्र क
सार्वजनिक घोषणा
[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]
पैन्टेल टेक्नोलॉजीज प्राइवेट लिमिटेड के लेनदारों के ध्यानाथ

सुसंगत विनिर्देश	
1. कार्पोरेट देनदार का नाम	पैन्टेल टेक्नोलॉजीज प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	23/08/2010
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	आरओसी-दिल्ली
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	U72300DL2010PTC207463
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	602/96, छठी मंजिल, मिडवॉर्थ बिल्डिंग, नेहरू जेम्स, निकट मैट्रन बैंक नई दिल्ली-110019
6. कार्पोरेट देनदार के सम्बन्ध में ऋण शोध अक्षमता आरंभन की तिथि	09-12-2020 (सी.आर. सं. IB-923/ND 2020 में माननीय एनसीएलटी, दिल्ली-पीठ IV द्वारा आदेश दिनांक 26.11.2020 को घोषित किया गया तथा एनसीएलटी से ई-मेल के माध्यम से आईआरपी द्वारा आदेश की प्रति 09.12.2019 को प्राप्त हुई।)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	07.06.2021 (समाधान प्रक्रिया प्रारम्भ होने की तिथि से 180 दिन)
8. अन्तरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	नाम: गगन गुलाटी पंजीकरण संख्या: IBBI/PA-002/IP-N00893/2019-2020/12832
9. अन्तरिम समाधान प्रोफेशनल पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है।	पंजीकृत कार्यालय : ए-179, प्रथम तल, सुदर्शन पार्क, नई दिल्ली-110015 ई-मेल पता : ipgagangulati@gmail.com
10. अन्तरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त पता और ई-मेल	पंजीकृत पता : ए-179, प्रथम तल, सुदर्शन पार्क, नई दिल्ली-110015 ई-मेल पता : pantelcirp@gmail.com
11. दावा प्रस्तुत करने हेतु अन्तिम तिथि	23/12/2010
12. अन्तरिम समाधान प्रोफेशनल द्वारा धारा 21 की उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिरिचित लेनदारों की श्रेणियाँ, यदि कोई हो	अप्रयोज्य
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	अप्रयोज्य
14. (क) सम्बन्धित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है :	वेब लिंक : https://ibbi.gov.in/home/downloads भौतिक पता : अप्रयोज्य

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि न्यायाधिकरण ने पैन्टेल टेक्नोलॉजीज प्राइवेट लिमिटेड के विरुद्ध दिनांक 9 दिसम्बर, 2020 को कार्पोरेट ऋण शोध अक्षमता समाधान प्रक्रिया आरम्भ करने का आदेश दिया है हालांकि माननीय एनसीएलटी, दिल्ली-पीठ IV द्वारा सी.आर. सं. IB-923/ND/2020 में आदेश 20.11.2020 को घोषित किया गया किन्तु संशोधित आदेश की प्रति ई-मेल द्वारा आईआरपी को 09.12.2019 को प्राप्त हुई।

पैन्टेल टेक्नोलॉजीज प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 23 दिसम्बर, 2020 को अथवा इससे पूर्व अन्तरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने के लिए कहा जाता है। विद्यमान लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण दस्ती (व्यक्तिगत रूप से), डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं। दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दण्डनीय होगी।

तिथि: 12.12.2020

स्थान: नई दिल्ली

गगन गुलाटी

पैन्टेल टेक्नोलॉजीज प्राइवेट लिमिटेड के आईआरपी
IBBI/PA-002/IP-N00893/2019-2020/12832

विक्री सूचना

श्रीधर गिल्ड एड्स लिमिटेड (परिमामाणाधीन)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 3

IA/5329(ND)2020 (IB)/923/ND/2020

IN THE MATTER OF:

Ankur Enterprises ... Applicant/Petitioner

Vs

Pantel Technologies Private Limited ... Respondent

Order under Section 9 of IBC.

Order delivered on 09.12.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Jusmeet Singh Kohli, Advocate

For the Respondent : Mr. Prateek Gupta, Advocate

/Erstwhile Management:

ORDER

IA No. 5329/ND/2020:

Application filed seeking modification with respect to appointment of IRP. Learned Counsel states that in view of the liberty granted by the Bench, the Operational Creditor had filed fresh Form No. 2 after

the order was reserved for appointment of Mr. Gagan Gulati as the IRP of the Corporate Debtor but inadvertently when the order was pronounced on 26.11.2020, the order reflected the name of IRP as Ms. Deepak Kukreja. Learned Counsel seeks that the since the Operational Creditor is desirous of and he has already filed Form No. 2 which is on record of Mr. Gagan Gulati, the same be modified in the order pronounced on 26.11.2020. The order dated 26.11.2020 stands modified to the extent of change of name of IRP from Mr. Deepak Kukreja to Mr. Gagan Gulati. Mr. Gagan Gulati is directed to take charge of the Corporate Debtor as IRP.

Application is allowed and disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)